

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	TP(HCW) No.69/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP/04/2017
NAME OF THE COMPANY	Lanco Solar Energy Private Limited
NAME OF THE PETITIONER(S)	Amitasha Enterprises Private Limited
NAME OF THE RESPONDENT(S)	Lanco Solar Energy Private Limited
UNDER SECTION	433 of 1956

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
DVA R Prasad	Advocate	Non-Residential Real Estate 9440236074	Prasad

Heard Shri DVAS Ravi Prasad, Ld. Counsel for the Respondent.

The case was instituted in the year 2017 and there are several developments taken place in the meanwhile and the case was heard and reserved for orders.

Since Hon'ble Member (Technical) is transferred, and due to paucity of time, the case could not be decided by the same Bench and therefore the case is reopened and posted for final hearing on 26.02.2018.


Member (T)


Member (J)

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